

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.307

IA-2519/2022IA-5247/2021

In

IB-1136(ND)/2020

IN THE MATTER OF:

Sunila Chhabra

Vs.

AGL Televentures Private Limited

.... APPLICANT/PETITIONER

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 16.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

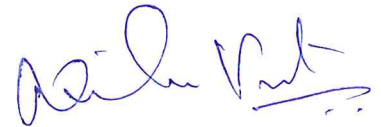
For the Applicant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 19.12.2022.



(Court Officer)

Court-III